

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. (IB)-197(PB)/2017

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Ltd. ....Petitioner

v.

Tecpro Systems Ltd. ....Respondent

**SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016**

Order delivered on 10.07.2017

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
Hon'ble President

Deepa Krishan  
Hon'ble Member (T)

For the Petitioner(s) : Shri Vaijayant Paliwal, Advocate  
Ms. Mishu, Advocate

For the Intervener(s) : Shri Arvind Kumar, Advocate  
Shri C.S. Chauhan, Advocate  
Ms. Purti Marwaha, Advocate  
Ms. Heena George, Advocate

**ORDER**

Order reserved.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

Vineet